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September 14, 2021

Ms. Kritika Singh

Dear Ms. Singh,

Sub: Your letter dated 1.07.2021 seeking initiation of proceedings for criminal contempt of the Supreme Court of India under the Contempt of Courts Act,1971 read with rule 3 (c) of the Rules to Regulate Proceedings for Contempt of the Supreme Court of India

I have gone through your application for consent to initiate proceedings for criminal contempt under Section 15 of the Contempt of Courts Act,1971 against Mr. Ajeet Bharti, and watched the video of his speech on the YouTube link provided by you, which has been translated for me. I have also gone through the English translation of the contents of the video which you have annexed to your application.

I find that the contents of the video, which has been watched by about 1.7 lakh viewers, are vituperative, gross and are highly derogatory to the Supreme Court of India and the judiciary as a whole, being clearly intended to denigrate the courts. The allegations made by Mr. Ajeet Bharti against the Supreme Court are, among other things, of bribery, favouritism, nepotism and abuse of power. A few of the statements made as extracted from the English translation which has been provided to me are:

This Hon'ble Court harasses those criticizing it "*at its fucking will*" using the web of collegium and contempt proceedings.

The Supreme Court judges are "*blackmailed*" to hear a terrorists plea of Human rights at midnight while relevant issues don't even get the importance due to them.

"How can we forgive the sinners [judges of the Supreme Court] who get blackmailed at the hands of advocates?"

"The Supreme Court was shown its real place by Prashant Bhushan, all at the expense of a fine of Rs.1" ... "this looked like the entire judicial system was his mistress. He kept asking her to dance for his pleasures and she kept obliging."

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He asks what he should do but “*spit on the courts*” for recusing from Mamata Banerjee’s case merely on technicality and asks if we should not expect justices coming from certain states to deliver judgments in an unbiased manner or is it that the judges are just afraid...”*either you are so attached to your Bengali roots that you think this tie is above the Indian Constitution and so you recuse yourself, or you are so scared of Mamata Banerjee that you recuse because you know what your future shall be since your families are in Bengal*”

“our blind, deaf and lame judges cannot see the agendas brewing in the garb of protests... as the blind goddess of justice is weighing vegetables in its balance and the sword of justice on the other hand has been so rusted from all the blood money that it has practically a protective case now.”

Whatever may be the motive behind the making of these scurrilous statements, it is obvious that the speaker who is quite educated would have known that the result would be to attract the contempt jurisdiction of the Supreme Court of India, particularly since he makes several references to the contempt power of the Court, clearly inviting the contempt jurisdiction, with all its attendant publicity, being invoked against him. There can be no doubt that the statements in question would lower the authority of the Court in the eyes of the public and obstructs the administration of justice.

I am proceeding on the basis that the contents of the video are authentic. I have no hesitation whatsoever in granting my consent for the initiation of contempt proceedings against Mr. Ajeet Bharti based on the contents of the video posted by him.

Yours sincerely,



K.K. Venugopal